

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:1780
ANSWERED ON:04.12.2012
NATIONAL SPORTS DEVELOPMENT FUND
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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the salient features and composition of the National Sports Development Fund (NSDF) and the details of grants so far received by it from the government since its inception, year-wise;
- (b) the details of funds received from various organisations/individuals and other sources during each of the last three years and the current year, source-wise;
- (c) the name of the sportspersons assisted/money sanctioned in advance under the NSDF scheme during the said period for sports training-cum-competitions, sports discipline-wise;
- (d) the criteria adopted/guidelines formulated for sanctioning of funds under the scheme;
- (e) whether contribution to NSDF is exempted from payment of income tax; and
- (f) If so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a) The National Sports Development Fund (NSDF) was established under Charitable Endowments Act 1890 vide Government of India Notification dated 12.11.1998. The Fund has been established with the objects of promotion of sports and games in the country with emphasis on providing special training and coaching to sportspersons for achieving excellence at national and international level. The fund also provides assistance for development of infrastructure for promotion of sports.

The management and administration of the Fund vest with the Council of NSDF, constituted by the Central Government. The Council was last reconstituted in March 2012. Union Minister in-charge of Youth Affairs & Sports is the ex-officio Chairperson of the Council. The members of the Council include senior officers in the Department of Sports, representatives of Apex industry bodies and Sports Promotion Boards of some organizations.

The day-to-day working of the Fund is managed by an Executive Committee which is headed by Joint Secretary (Sports).

A statement giving details of the contributions made by the Government of India is attached at Annexure-I.

(b) A statement giving details of funds received from various organizations/individuals and other sources during each of the last three years and the current year is attached at Annexure-II.

(c) A statement giving details of the financial assistance given to sportspersons for sports training-cum-competitions during the said period is attached at Annexure-III.

(d) Proposals received from sportspersons and institutes/organizations seeking financial assistance are cleared by the Executive Committee based on merit, provided they fall within the ambit of the objectives of the Fund

(e) & (f) The contribution to NSDF is exempted from payment of Income Tax in terms of the provisions of 80 G (2) (ii) of the Income Tax Act, 1961.